obviously not so, therefore, I oppose the Bill even at the introduction stage.

SHRI C. K. CHANDRAPPAN: It is well-known that our country during the period of our independence struggle had the tradition of upholding the cause of national liberation struggles all over the world. During the time of our independence struggle, we also had received immense support from people from all over the world.

MR. DEPUTY-SPEAKER: The limited question is whether leave should be granted to introduce the Bill. You may meet his arguments.

SHRI C. K. CHANDRAPPAN: The hon. Minister has stated that it is a matter of policy that we support the freecom struggles all over the world, but there are times when there is vacillation. Take the question of Viet Nam, Laos and Combodia. The stand of the Government has not been convincing and in accordance with the traditions of our national movement. So, when we say that we are trying to give a new understanding to the Directive Principles of the Constitution, I think there is every reason to have such a clause included in the Directive Principles. That is why I have moved for leave.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was negatived

#### RAJASTHAN DEVELOPMENT BOARD BILL

RAJMATA KRISHNA KUMARI JODHPUR (Jodhpur): I beg to move for leave to introduce a Bill to provide for the constitution of a Board for the purpose of rapid agro-industrial development of Rajasthan.

THE DEPUTY MINISTER IN THE

MINISTRY OF INDUSTRIAL DEVELOP-MENT (SHRI SIDDHESHWAR PRASAD)

MR. DEPUTY-SPEAKAR: The practice is that whenever a Member wants to oppose leave for introduction, he should give prior notice to the Speaker. In any case, you can do that now.

SHRI SIDDHESHWAR PRASAD: I want a small clarification from the Chair, This Bill envisages expenditure from the Consolidated Fund of India. I would like to know whether the recommedation of the President has been obtained for the introduction of the Bill.

MR. DEPUTY-SPEAKER: I am not familiar with the contents of the Bill, but the President's recomendation is required only in two cases, for introduction and for consideration, if a Bill involves expenditure from the Consolidated Fund of India. As it involves expenditure out of the Consolidated Fund of India, he is objecting to the introduction of the Bill. Has the hon. Member any thing to say in reply?

RAJMATA KRISHNA KUMARI JODHPUR: Dr. Karani Singh is not here. I am doing this on his behalf.

MR. DEPUTY-SPEAKER: I have no alternative but to put it to the House. The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a Board for the purpose of rapid agro-industrial development of Rajasthan."

The motion was negatived.

### CONSTITUTION (AMENDMENT) BILL\*

(Substitution of article 368)

SHRI C. CHITTIBABU (Chingleput):

I beg to move for leave to introduce a
Bill further to amend the Constitution of
India.

<sup>\*</sup>Published in the Gazette of India Extradiorary, Part II, Section 2, dated 3-12-1971

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. CHITTIBABU: I introduce the Bill.

## CROP INSURANCE CORPORATION BILL\*

SHRI C. CHITTIBABU (Chingleput): I beg to move for leave to introduce a Bill to provide for the establishment of the Crop Insurance Corporation for the purpose of undertaking the business of crop insurance so as to protect the interest of small farmers from loss due to unavoidable causes.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): Sir, I appreciate the concern of the hon, member about crop insurance. All of us feel that there should be some protection to the farmer. But Government has already prepared a draft Bill and circulated it to the State Governments. We appointed an expert committee to go into the draft Bill. So, the matter is just before the Government. If Government comes to the conclusion that it is necessary, we ourselves would come before the House with a Bill.

MR. DEPUTY-SPEAKER: This is not an argument to oppose introduction of a Bill. This can be said at the time when the Bill comes up for consideration.

#### The question is:

"That leave be granted to introduce a Bill to provide for the establishment of the Crop Insurance Corporation for the purpose of undertaking the business of crop insurance so as to protect the interest of small farmers from loss due to unavoidable causes."

The motion was adopted.

SHRI C. CHITTIBABU : I introduce the Bill

14.38 hrs.

#### JUDGES (PROHIBITION OF HEARING IN CERTAIN CASES) BILL\*

PROF. S. L. SAKSENA (Maharajganj): I beg to move for leave to introduce a Bill to regulate the procedure for prohibiting Judges of the Supreme Court or of a High Court from hearing and deciding the matter in which they are apprehended to be biased.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to regulate the procedure for prohibiting Judges of the Supreme Court or of a High Court from hearing and deciding the matter in which they are apprehended to be biased."

The motion was adopted.

PROF. S. L. SAKSENA: I introduce the Bill.

14.39 hrs.

# CONSTITUTION (AMENDMENT) BILL—Conted (Substitution of Article 370)

MR. DEPUTY-SPEAKER: We will take up further consideration of Mr, Vajpayee's Bill further to amend the Constitution of India. Shri Nitiraj Singh Chaudhary may continue his speech.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY); Sir, I appreciate the sentiments behind the Bill, but I am afraid the mover did not consider the vacuum that would be created by the deletion of article 370. The proposed Bill seeks to do away with the special status given to Jammu and Kashmir by amending the Constitution. For this, the

<sup>\*</sup>Published in the Gazette of India Extraordinary Part II, Section 2, dated 3-12-71.